1 TA No. 5872/2020 Item No.2



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No. 5872/2020 (SWP No. 1732/2014)

Monday, this the 26^{th} day of July, 2021

(Through Video Conferencing)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Mr. Mohd. Jamshed, Member (A)

- Eshtiyaq Ahmed Dar (46 years)
 S/o Mohd. Subhan Dar
 R/o Bonigham Doru Anantnag.
- 2. Nazir Ahmad Ganie (46 years) S/o Gh Rasool Ganie R/o Ganosargam Kulgam

...Applicants

(Nemo for applicants)

Versus

- State of Jammu and Kashmir
 Through Commissioner/ Secretary to Govt.
 General Administration Department
 Civil Secretariat
 Srinagar/Jammu
- 2. Secretary to Government
 Technical Education Department
 Civil Secretariat
 Srinagar
- 3. Director
 Technical Education Department
 J&K Srinagar
- 4. Superintendent/Principal ITI Kulgam

...Respondents

(Mr. Rajesh Thappa, Deputy Advocate General)



ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:

The applicants herein filed SWP No.1732/2014 before the Hon'ble High Court of Jammu & Kashmir, challenging the order dated o8.08.2014, through which they were transferred to different Industrial Training Institutes. They raised several grounds in challenge to their transfers. On the prayer for grant of interim stay, the Hon'ble High Court passed an order dated 13.08.2014, directing that while acting upon the impugned order, the respondents shall not change the present status held by the applicants, in accordance with the Rules till the next date of hearing.

- 2. In the counter affidavit, the respondents stated that the applicants have already been relieved on 12.08.2014 and that they are working at their respective places.
- 3. The SWP has since been transferred to the Tribunal in view of re-organization of the State of Jammu & Kashmir and re-numbered as T.A. No.5872/2020.

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- 4. Today, there is no representation for the applicants.
 We perused the record and heard the arguments of Mr.
 Rajesh Thappa, learned Deputy Advocate General.
- 5. The transfer was ordered way back in the year 2014. Seven years have elapsed since then. In case the applicants have already joined the places, to which they have been transferred, the T.A. itself became infructuous. If on the other hand they continued to work at the same places, they became due for transfer. Either way, nothing can be done at this stage.
- 6. The T.A. is accordingly dismissed and interim order is vacated. There shall be no order as to costs.

(Mohd. Jamshed) (Justice L. Narasimha Reddy) Member (A) Chairman

July 26, 2021 /sunil/lg/daya/